THE GAZETTE OF INDIA
EXTRAORDINARY
Part II - Section 3 (ii)

MINISTRY OF SURFACE TRANSPORT
(Directorate General of Shipping)

ORDER
Bombay, the 24th July, 1990

S.O. 2148 - In exercise of the powers conferred by sub-section 3 of the section 7 of the Merchant Shipping Act, 1958 (44 of 1958), the Director General, with the previous approval of the Central Government, hereby directs that the powers under section 356(J) of the said Act delegated to him by the Central Government vide notification of the Government of India in the Ministry of Surface Transport, S.O. No. 573(E) dated the 25th July, 1989, shall be exercisable also by an officer of the rank of Dy. Commandant, and above of the Coast Guard subject to the condition that such officers shall exercise the powers only in cases where the oil is escaping or where the Coast Guard have evidence that oil has escaped from a tanker or from a ship other than the tanker or from any offshore installation and it is likely to cause or threatens to cause pollution to any part of the coastal waters or any part of the Coast of India.

(F.No 11 –NT (51)/89-II)

PRAVEEN SINGH, DIRECTOR GENERAL